

अध्यक्ष महोदय : जे० के० आगनाइजेशन को भी पूछेंगे और "हिन्दुस्तान टाइम्स" को भी पूछेंगे । आपके दोस्त तो नहीं हैं पुराने कहीं ?

श्री मधु लिखये : अध्यक्ष महोदय, आप को इस तरह नहीं बोलना चाहिये । मैंने डायरेक्ट्री से पता लगाया है । आप पता लगा लीजिये, मैं भी कोई जल्दबाजी नहीं करता हूँ ।

MR. SPEAKER: You leave it to us. We will get it done. We will enquire as to which J.K. organisation approached *Hindustan Times*. We will enquire all about it from *Hindustan Times* as to who are the people who gave this news, how they gave it and all that.

श्री मधु लिखये : मैं जल्दी बाजी नहीं करना चाहता, लेकिन यह जरूर चाहता हूँ कि मेम्बर जो अपने कर्तव्यों को पूरा करते हैं उस में मोनोपली हाउलेज इस तरह की बाधा न डाले ।

MR. SPEAKER: I will find out everything myself.

12.40 hrs.

#### MISCELLANEOUS MATTERS

SHRI SAMAR GUHA (Contai): In the course of a call-attention motion there was a discussion whether the text of the suggestion that was made to the Netaji Inquiry Commission by the Minister of External Affairs should be laid on the Table of the House. You had then asked the hon. Minister to give you the text of that letter that was issued to the Netaji Inquiry Commission and said that you would scrutinise it and let the House know whether a faithful summary of that text could be given. (*Interruptions*) I want to draw your attention to the fact that the finding of the Netaji Inquiry Commission depends on three factors: one, about documents; the second, about Col. Habibur Rahman; and the third, about the visit to Taiwan. Col. Habibur Rah-

man is not appearing before the Commission. The Government has not supplied the documents to the Commission. The whole visit to Taiwan which is the reported place of the alleged occurrence of the plane crash by the Netaji Inquiry Commission has been practically sabotaged when Government issued an instruction that they will not have any contact, either official or non-official, with the authorities of the Government of Taiwan or with any other non-official organisation.

I want to submit to you that this may lead to filing a writ petition. From the 10th September, the argument session of the Netaji Inquiry Commission is going to be held. On behalf of the National Committee to assist the Netaji Inquiry Commission, Shri Ashok Sen will argue the case. So, this is very relevant. The text of the letter should be made known because we have to know whether the terms of reference that were given to the Commission have been violated or not, whether the freedom of the Commission has been violated or not, whether the Commission has conducted the inquiry in accordance with the terms of reference on the basis of which the Commission was formed or whether Justice Khosla has somehow allowed his authority to be circumscribed by the directive of the Government to practically sabotage the whole inquiry. For that reason it would be necessary for us to know the text of the letter. Unless we know that the text of the letter will be made available, we shall have to go to the Supreme Court to have a writ petition because without that letter the proceedings on behalf of the Defence Committee of the public cannot be conducted and our lawyer will not be able to argue the case in an efficient manner. Therefore, I would make my first submission that, if you feel satisfied that a faithful summary must be made available, it should be made available.

Even then I will request you that if it is a faithful summary of the text of the letter, it should not be considered as a classified document but it should be made available at least to our Committee.

[Shri Samar Guha]

Another point. In the last session there were a number of questions I have given. Altogether there are nine questions. The reply given was that the information is being collected and it will be laid on the Table of the House. Now, it is nearly four months. I want to know how this House can function like this. How can we exercise our right to extract information from the hon. Minister if he can go to sleep for three or four months and no information is given even till the last day of the session? I have given the date and the number of the question.

The last point—I have given a privilege motion a week before about a question. The hon. Minister of Industrial Development in reply to one of my questions regarding the Philips company has not only suppressed the facts but he has given distorted information which tantamounts to forgery of a letter. For that reason, you may permit me to lay the privilege motion that I have given you on the Table of the House. It was a big news in the West Bengal papers. I waited for your decision but you have not permitted me. Is this the reward of my patience when a four column news appeared on the report of my question? Therefore, I want to know what I am to do. I seek your guidance.

MR. SPEAKER: So far as the letter which was sent to me by the External Affairs Ministry is concerned, I assure you that it was a very faithful summary.

As far as handing over the paper to you, is concerned it was sent to me in confidence. So, I cannot do it.

SHRI SAMAR GUHA: Therefore, I will say that it will form a very relevant paper in regard to our arguments. Can you make a suggestion to the Government that they may consider....

MR. SPEAKER: I cannot further involve myself in it. I have done my duty.

SHRI SAMAR GUHA: What about my questions?

MR. SPEAKER: I am not here to answer on behalf of the Ministers as to what will happen to the questions. I am sorry I cannot do it.

SHRI SAMAR GUHA: You should give some directives to them.

MR. SPEAKER: If you write to me, I will send it to them.

SHRI SAMAR GUHA: I have already written to you.

MR. SPEAKER: Then why do you raise it again?

SHRI G. VISWANATHAN (Wandiwash): The Life Insurance Corporation of India owns a costly land in Delhi—in the heart of Delhi, about 1000 sq. yards. It is worth about Rs. 30 lakhs. Very recently, the Chairman of the LIC rushed to Delhi to personally supervise and finish a shady deal. The land has been disposed of for a meagre four lakhs of rupees, the land worth Rs. 30 lakhs. He did not even trust the officials of LIC in Delhi. He himself came and finished the shady deal.

I want the Minister to make a statement on this and immediately everything should be inquired into and if there is a *prima facie* case of misappropriation of public money, I want that he should be immediately suspended from the post of Chairmanship.

MR. SPEAKER: Shri Chandrika Prasad—not here.

Shri B. V. Naik.

SHRI B. V. NAIK (Kanara): Under Rule 377 no directions have been given, and it would have been extremely helpful if a direction had been given that whatever such subjects listed under Rule 377 are taken up, the concerned Minister, at least when advance notice has been given, should be present in the House. In my constituency, 10,000 people are affected and nearly 2500 acres of land are being taken over by the firm of Messrs Karamchand Thapar,—this is the shadiest of the deal, more shady than what Mr. Vis-

wanathan has said about the LIC. This was a deal that was carried through in the year 1968 under the then Syndicate Government in Mysore. The present Government has been trying to be helpful but its hands are tied too much. This is meant for the manufacture of common salt for the ultimate preparation of caustic soda. It is not equal to the value of the paddy and the shrimps which are meant for export purposes. But under compulsion, the small cultivators are being deprived of this land. I had requested the hon. Minister for petroleum and Chemicals to visit the place during this period when excellent crops are there, but this visit has not taken place. I hope he will come and inspect the site.

Actually the factory was licensed to be constructed at Karwar whereas it has been built at Binaga. For this factory land even compensation has not been paid and we have still not raised our little finger against this acquisition for factory purposes. These 2500 acres acquisition is not so much for factory purpose but for raw material production. If every sugar factory or sugar cooperative were to go on acquiring land for sugarcane growing, for the purposes of processing sugar, where will all end up? Even under the Monopoly and Restrictive Trade Practices Act the firm has committed an offence and therefore the licence of the firm needs to be cancelled. I request the Petroleum and Chemicals Minister to visit the place and see for himself the situation there and come to a judicial, moral and legal conclusion.

**श्री रामावतार शास्त्री (पटना) :**

अध्यक्ष महोदय, मैं बिहार के अन्न संकट की ओर सरकार का ध्यान खींचना चाहता हूँ। आप जानते हैं कि वहाँ कई जिलों में सूखा पड़ा हुआ है और लोगों को खाने के लिये अनाज नहीं मिल रहा है। बिहार सरकार ने केन्द्र से हर महीने दो लाख टन गल्ले की मांग की है, लेकिन केन्द्र की ओर से केवल पैंतालिस हजार टन दिया जाता है, जिस की वजह से पूरा गल्ला शहरों में नहीं जा पाता है और देहात में तो बिल्कुल ही नहीं मिल रहा है।

मैं पटना शहर से आता हूँ। वह बिहार की राजधानी है और वहाँ की आबादी पांच लाख से अधिक है। वहाँ राशन की किसी भी दुकान में गल्ला नहीं मिल रहा है। अगर कमी गाहे-बगाहे वहाँ गल्ला पहुँचता भी है, तो वह ब्लैक मार्केट में चला जाता है। सहीमानों के गल्ले के खरीदार हैं, उस को गल्ला नहीं मिल पाता है। सरकार पहले वहाँ के नागरिकों को 1375 ग्राम गल्ला देती थी, लेकिन अब उस को घटा कर 600 ग्राम कर दिया गया है, और वह भी नहीं मिलता है।

इसलिए मैं चाहता हूँ कि बिहार सरकार ने जितने गल्ले की मांग की है, उतना गल्ला उस को दिया जाये। आज पटना शहर में एक हंगामे की स्थिति है। वहाँ अशान्ति होने की स्थिति पैदा हो गई है। अगर यहाँ से पर्याप्त गल्ला भेजा जाये और वहाँ छिपे हुए गल्ले को निकाला जाये, तो राशन की दुकानों को गल्ला दिया जा सकता है और वहाँ की स्थिति सुधर सकती है।

हाल ही में वहाँ की कम्युनिस्ट पार्टी ने पूरे सूबों में, और खास तौर से पटना शहर में छिपा हुआ सामान निकालने का आन्दोलन चलाया—जैसा कि उस ने सारे देश में किया है—और इस प्रकार वहाँ हजारों क्विंटल छिपा हुआ गल्ला, डाल्डा और दूसरी चीज निकाली। अगर इस तरह काम किया जाये, तो गल्ले की स्थिति सुधर सकती है।

देश में सब जगह डी० आई० आर० के तहत ब्लैकमार्केटियर्स और होर्डर्स के खिलाफ कार्यवाही की जा रही है, लेकिन बिहार में वह नहीं के बराबर है। शायद ही एक दो आदमियों के खिलाफ कार्यवाही की गई हो। मैं चाहूँगा कि सरकार वहाँ की गल्ले की स्थिति को सुधारने के लिये वहाँ ज्यादा से ज्यादा गल्ला भेजे और चोर-बाजारियों के खिलाफ कार्यवाही करें।

SHRI S. M. BANERJEE (Kanpur): Mr. Speaker, Sir, you must have received my

[Shri S. M. Banerjee]

adjournment motion. I am sure you are also aware that we have represented to this House about the drastic cut in the wheat quota in U.P. Now, the Government has slashed the monthly quota from 4 k.g. to 2 k.g. Now, the total quota for the U.P. has been cut from 45,000 tonnes to 25,000 tonnes this month. So, the people are agitating against this. I am surprised that when the U.P. is under the Central Rule, today the people of U.P. are being famished because they are not being supplied with adequate foodgrains. There are also malpractices going on. The Deputy Commissioner, Shri Tandon issued a series of directives to the district officials to collect the foodgrains from the manufacturers and bring them into the fair price shops.

I would request you to see the statement which has been issued by the hon. Minister, Shri Shinde which does not contain anything. But the quota has been reduced. I would request that the Government should take serious note of this and act at once to avoid food riots in U.P.

Sir, the statement issued by Shri Chavan today regarding the grant of additional dearness allowance to the Central Government employees says that the index figure—though it has reached 216 points—for July is not yet available. It would be available by the end of this month. But, I request the Minister to consult the employees' representatives who are meeting the Government officials tomorrow at 4-30 P.M. on the payment of dearness allowance before announcing it. The D.A. is paid at the rate of Rs. 7, 8 and 10 which is not in accordance with the formula adopted by the Pay Commission. According to them, six-monthly average has to be taken into account. The present demand of the employees is that there should be cent per cent—full—neutralisation and it should be based on four points average and not on six monthly average. That is what the employees have suggested. Now the index has reached 216 points and so the Central Government employees throughout the country are entitled to another increase in dearness allowance. It should be announced only

after having discussions with them. I would request you to ask the Minister to make a statement in this regard. The Minister of Parliamentary Affairs is here. But he is not hearing me. Otherwise I may have to repeat the whole thing again.

MR. SPEAKER: No, please.

श्री अटल बिहारी वाजपेयी (व. लि. व. र.) :  
अध्यक्ष महोदय, आज सारे देश में शिक्षक दिवस मनाया जा रहा है। शिक्षकों को पुरस्कार दिए जा रहे हैं, शिक्षकों का अभिनन्दन किया जा रहा है। लेकिन दिल्ली के हजारों शिक्षक दिल्ली अध्यापक परिषद् के बैठक में बोट क्लब पर 24 घंटे की भूख हड़ताल कर रहे हैं। उन की शिकायत है कि पार्लियामेंट ने पिछले सत्र में जो दिल्ली एजुकेशन एक्ट पास किया था उसे लागू नहीं किया है। इस में दर का कारण क्या है, सभ्य में नहीं आता है। उन का कहना है कि जिस दिन कानून पर राष्ट्रपति के हस्ताक्षर हुए उस दिन से उसे लागू किया जाना चाहिये जिस से जिन अध्यापकों को बीच में रिटायर कर दिया गया है वह भी उस का लाभ पा सकें। दिल्ली के शिक्षक यह भी शिकायत करते हैं कि पन्द्रह वर्ष नौकरी करते हो जाते हैं और एक भी तरकीब नहीं होती। एक ही स्थान पर एक ही ग्रेड में वह सड़ते रहते हैं। इस से उन में असंतोष पैदा होता है। वह आशा करते थे कि थर्ड पे कमीशन उन के साथ न्याय करेगा। लेकिन पे कमीशन ने भी उन्हें न्याय नहीं दिया है। यहां तक की स्कूल में काम करने वाले कर्मचारी सी जी एच एस की सुविधा से भी वंचित हैं। सरकार ने पुलिस वालों के लिये सी जी एच एस की सुविधा दे दी है, उस का हम स्वागत करते हैं। लेकिन स्कूल में काम करने वाले कर्मचारियों को जो दिल्ली में है उन्हें सी जी एच एस की सुविधा मिलनी चाहिये। अध्यापक यह भी चाहते हैं कि विद्यालयों में किसी तरह का राजनैतिक हस्तक्षेप न हो और मैं चाहता हूँ कि आज शिक्षक दिवस पर शिक्षकों की दयनीय स्थिति पर भी थोड़ा विचार किया जाय।

MR. SPEAKER: Now, Shri Jaganaath-rao Joshi.

SHRI PILOO MODY (Godhra): Since I have to speak on the subject, if I just tag on to Shri Vajpayee, then it may not be necessary for me to repeat many of the things what he has said.

Sir, I entirely agree with what Shri Vajpayee has said; he has precisely said what I wanted to say, and I am very glad that he has said it, and, therefore, I am not going to repeat it.

13 hrs.

Today is Teachers' Day. For all these years, teachers' day has been celebrated by the Delhi Administration, but this year they have not celebrated it, and the teachers are celebrating it by doing a hunger-strike at the Boat Club.

The demands which they have been agitating for many many years have been left unattended to, and this is now becoming the pattern of this country, and I do not know how many times and on how many problems we shall have to represent. But there is a certain administrative vindictiveness that has crept into it. We can understand this Government remaining insensitive. I can understand this Government having deaf ears; I can understand this Government not functioning, but when it becomes vindictive and politically motivated and does all manner of things, by transferring staff here and there like this Principal Chhadda who has been sent out to a place 45 km. away to punish him for his having not conformed to their things, I would say that that sort of thing cannot be allowed. The Government should take serious warning of this that if they continue to do this sort of thing, then we have to do other things and we shall have to find better answers than we have been finding hitherto against this Government.

श्री जगन्नाथ राव जोशी (श. जापुर):  
अध्यक्ष महोदय, 377 के अन्तर्गत मैं निम्न-  
लिखित विषय रखना चाहता हूँ ? दक्षिण  
मध्य रेलवे केशोलापुर-दौंड लाइन के हजारों

कर्मचारी इस को मध्य रेलवे में शामिल करने की मांग को ले कर पिछले एक वर्ष से एजीटेशन कर रहे हैं। अभी 24 तारीख से उन के आन्दोलन में बड़ी तेजी आई है जिस से कई गाड़ियां बन्द हो गई हैं। आन्ध्र प्रदेश और केरल की तरफ जाने वाला अन्न, फर्निचर और डीजेल इत्यादि गाड़ियां बन्द होने से वहां भोजना संभव नहीं हो रहा है। यातायात रुक जाने से कई तरह की तकलीफ लोगों को हो गई हैं। इतलिये हम चाहते हैं कि मंत्री महोदय कुछ न कुछ दखल इस में दे और उन की मांगे पूरी करने की दिशा में कुछ कदम उठाएँ।

SHRI P. G. MAVALANKAR (Ahmedabad): I am obliged to you for permitting me to speak on Teachers Day. I would on this day invite your attention to one grave case of discrimination and what I consider to be a disgraceful affair at Jawaharlal Nehru University, right here in the capital. As I said, today is Teachers' Day and my esteemed friends, Shri Vajpayee and Shri Piloo Mody, referred to the harassment of the teachers of Delhi. I endorse the sentiments of these two friends. On this day, September 5, we all wish good health and long life to our ex-President, Dr. Radhakrishnan. The President of India has today issued an appeal and said that teachers are the architects of New India and we must go all out to help them.

I want to bring to notice a terrible case of mental torture resulting in death of a Chinese language teacher by name of Mr. C. T. Hu. He died on 18th July, this year after repeated humiliations and mental torture inflicted on him by the authorities of Jawaharlal Nehru University.

Prof. C. T. Hu was a very respected teacher of Chinese language studies. He was brought to this University by Dr. Tan who happens to be the Director of Chinese Language Studies at Shantinikeian. Incidentally Dr. Tan and Mao Tse-tung

[Shri P. G. Mavalankar]

belong to the same village in China. Dr. Tan had a good and high opinion of the competence of Prof. C. T. Hu, but we find that Prof. Hu without any valid reason was asked to go on long study leave because he had apparently no Ph.D. He was asked to go to some other university. His salary was stopped and another man has been appointed in his place. He is one Mr. Tsai. It is absolutely a mystery as to what are the academic qualifications of this new man. I understand that a long time back he was a truck driver in Burma and later he was employed in Hong Kong. What are his academic qualifications and what is his fitness for this post? I want to know this from the hon. Minister.

I also want to know how the Jawaharlal Nehru University authorities are making appointments to important academic posts.

Then as regards the treatment meted out to Prof. Hu, here was a man who was not only not given his salary but when he died on 18th July, the authorities of the University did not even have the ordinary courtesy of passing a condolence resolution mourning the passing away of a respected teacher who had so many students in Chinese language and literature. This is what has happened. The new man has been appointed under some influence and by nepotism. It is said that he was appointed because of the interference and political influence of a high-placed official of the Ministry of External Affairs. It is also alleged that this new man who has been appointed was involved in some corruption charges including violation of foreign exchange regulations. He had purchased a car and had made payment for it in Hong Kong violating the foreign exchange regulations.

Therefore, I would request that this whole matter be probed into fully and seriously. The fair name of not only the Prime Minister, who, I understand, is the Chancellor of the University, but also of Pandit Jawaharlal Nehru, respected leader of the whole country, is involved. We want to be absolutely sure that teachers and professors are given good treatment.

Before I sit down, I would remind you that besides being the hon. Speaker, you have also been a very respected teacher yourself. I say you were also a great teacher.

MR. SPEAKER: I was not a great teacher.

SHRI P. G. MAVALANKAR: At least on Teachers' Day let us have an assurance from Government that professors and teachers teaching the arts, literature and sciences will be treated well. We want Chinese language and literature to be developed in this country irrespective of our political differences with China. We should treat all teachers well. This is my request.

SHRI K. S. CHAVDA (Patan): Sir, on a point of order. Today, the Rajya Sabha is not in session. Different points have been raised by different Members, but the Cabinet Ministers are not present in the House.

MR. SPEAKER: Order, please, Shri Ravi.

SHRI VAYALAR RAVI (Chirayinkil): Mr. Speaker, Sir, through you, may I draw the attention of the Government once again to this point. There was a long agitation by the employees coming under the Employees' Provident Fund organisation for the restoration of their pay-cut in the last year. The Minister was good enough to restore the pay-cut and issue an order. But surprisingly enough, the Government Secretary is sitting on the file and is refusing the pay the amount which has already been allotted. Sir, Onam is a national festival of Kerala where the people recall the ancient days of socialism flourishing in different ways, and so, the employees are expecting to get the payment at least before the 10th September, before Onam. The Secretary of the Labour Department is sitting on the file; he is an arrogant and impertinent officer who is not prepared to give the amount. So, I request the Government, through you, that this amount must be disbursed at the earliest, before September 10, or at least the Onam advance

*Matters*

should be given to the employees and staff of the Provident Fund organisation in Trivandrum.

SHRI INDRAJIT GUPTA (Alipore): Sir, I feel rather frustrated because no Minister is here and particularly the Minister in respect of whom I wish to raise this matter has chosen to be away.

THE MINISTER OF PLANNING (SHRI D. P. DHAR): You do not take me seriously!

SHRI INDRAJIT GUPTA: I take you very, very seriously when we come to the Planning debate a little later.

Sir, references have already been made here by my colleagues from Uttar Pradesh and Bihar to the sudden cut in the monthly Central quota of wheat to those States. I do not know what the Minister has said in the statement which he laid on the Table this morning because you did not allow him to read it out, and we do not know what its contents are. But the fact of the matter is that this seems to be a general phenomenon. I wanted to raise the point particularly in the case of West Bengal, where the State Government has been continually pressing on the Centre to raise their monthly wheat quota from 1,37,000 tonnes to 1,60,000 tonnes in order to enable them to maintain the public distribution system. But instead of that, it has been now suddenly cut down from 1,37,000 tonnes to one lakh tonnes, and the result is that I am told—I have received telegrams—that the statutory weekly rationing of wheat per capita in Calcutta is also going to be cut by 300 grammes per week. This is in addition to the cut which has already been inflicted three months ago, reducing it from one kilo to 750 grammes. So, the public distribution system is slowly, step by step, collapsing. That is the point. Parallel with that, the black market outside is naturally getting added strength and is flourishing.

Therefore, I would like to point out that the day before yesterday, when we were constrained to walk out because we

*Matters*

failed to get any assurance from the Minister about the rice wholesale trade take-over, in our absence, Mr. Fakhruddin Ali Ahmed made a statement which of course I had to read afterwards, and I find from that statement that everything has been put on to that great meeting which everybody is so keen about, which is to be held tomorrow morning at 10 O'clock. The Government, in that statement of Mr. Fakhruddin Ali Ahmed, gives the impression that this very important measure, whether it is actually to be implemented or not, is now going to be decided only in consultation with (a) the Chief Ministers, the majority of whom are known to be against this take-over, and (b) the Opposition parties, the majority of whom are also known to be against this take-over. So, I would like to say that, on the one hand, they are reducing the wheat quota and, on the other hand, suddenly they have become enamoured of a policy of getting into consultation with and a consensus from other parties and all that. They never do it in the case of any other policy. I would welcome it if, for decisions on their major policies, they made it conditional on getting the consensus of the Opposition parties, but they never do it; only in this case I find they are very keen to do it because they know that Mr. Vajpayee, Mr. Shyamnandan Mishra and Mr. Piloo Mody will all oppose this question of take-over. Then they will say what can we do; this is the position, and so we are not going to implement it. I refrain at the moment from saying what my party is going to do with respect to tomorrow's meeting; that remains to be seen. All I can point out is that the whole public distribution system is collapsing and I want to know whether the rice that is now ripening in the paddy fields will come into people's homes or will be diverted into the godowns of the black-marketeers.

SHRI K. D. MALAVIYA (Domariaganj): The strike of Bombay doctors is almost spreading throughout the country; it has come to Delhi and the sympathetic strike is causing great anxiety to all of us. Yesterday one of the hospital of Delhi refused to admit a

[Shri K. D. Malaviya]

patient who was dying because they were expecting a strike from this morning; the patient was returned this morning—one of our neighbours. I want to draw the attention of the Minister of Health to this very serious situation and would like to request you to ask him to make a statement with regard to the latest situation and what the Government proposes to do in this connection. When I spoke to the Minister of Health, he kept mum and he also seemed to be very much worried about the whole affair, and promised to make a statement if the Speaker permitted him to do so.

MR. SPEAKER: Surely, I will ask him to make a statement.

SHRI ARJUN SETHI (Bhadrak): Under rule 377 of the Rules of Procedure, I should like to draw the attention of the House to the following matter of urgent public importance. The recent occurrence of successive floods in Orissa, especially in the river Baitarani. Brahmani, Budabalong and Subernerekha made the lives of the people in the districts of Balasore, Cuttack and Mayurbhanj miserable. My own Constituency—Bhadrak, has been affected severally and thousands of houses were washed away and lakhs of acres of land had been affected. Hence I request the Government to take expeditious measures to rescue the people and solve the present scarcity problem in the affected areas. The State is under the President's Rule and hence I request the Centre to look into this matter expeditiously.

SHRI DINEN BHATTACHARYYA (Serampore): Yesterday I tried to draw the attention of the House to a serious matter which is now prevailing in Calcutta and other areas of West Bengal. On the 2nd of this month, a dead body was taken by some persons to Sarkar Medical College and the doctor was forced to treat that dead body. It appears that the man fell from a bicycle and died and they brought in the dead body and forced the doctor to treat it, even though he declared him dead. Still

they did not disperse; a large number of persons were carrying Congress flags assembled there and assaulted the doctor and ransacked the whole emergency department of the medical college. As a protest against this incident all the doctors in Calcutta and West Bengal observed a token strike against this sort of attack. Not only in Calcutta, a few days back on the 25th of August in Burdwan in the clamber of the Vice-Chancellor one youth by name R. K. Banerjee was killed by some youngmen. They are known to be Yuva Congress workers. This is the situation prevailing in West Bengal. There is no security of profession, security of life and property throughout West Bengal. What is the Centre going to do about this matter?

Another point which was also raised by Mr. Banerjee is about dearness allowance. The Pay Commission gave their award after three years. Its report was placed by the Finance Minister in this House long back. Now when prices gone up and the employees are demanding increase in DA, Government says, provisionally we are giving this amount, trying to create an impression that in spite of the fact that on the basis of the recommendation of the Pay Commission, until and unless there is a rise upto 216 points, the employees are not entitled to more DA. This is depriving the Central Government employees of enhanced DA, without which they cannot maintain themselves now. This aspect should be taken into consideration and no injustice should be done to the employees.

श्री पन्नालाल बारूपाल (गंगानगर) :

अध्यक्ष महोदय, मैं आपसे निवेदन करना चाहता हूँ कि इस वर्ष हमारे क्षेत्र में प्रकृति की कृपा है, फसल बहुत अच्छी है, भरी जवानी में है लेकिन अगर किसानों को उचित मात्रा में उर्वरक नहीं मिलेगा तो सारी फसल मारी जायेगी। इस वर्ष मेरे जिले में खाद की बहुत कमी रही है लेकिन 80 रुपये में ब्लैक में चाहे कितनी ही खाद कोई खरीद सकता है परन्तु सरकार की निर्धारित नीती के मताविक खाद नहीं मिलती है। इसलिये



मैं आपके द्वारा सरकार से निवेदन करना चाहता हूँ कि गंगानगर जिले को अधिक से अधिक मात्रा में खाद की सप्लाई की जाये।

इसी प्रकार से हमारे जिले में सीमेंट की बहुत कमी है परन्तु ब्लैक में 40 रुपया प्रति थैली कितनी ही मिल सकती है। सरकार की निर्धारित नति के अनुसार सीमेंट जनता को नहीं मिल रही है। इसी तरह से जनता को डीजल कोयला इत्यादि नहीं मिल रहा है। किन किन चीजों के लिये मैं आपसे निवेदन करूँ? मेरे क्षेत्र में इन सभी चीजों के न मिलने के कारण बड़ा असंतोष व्याप्त है। मेरे क्षेत्र में किसी भी उद्योग की स्थापना नहीं की गई है। वहाँ पर उर्वरक के कारखाने, सीमेंट के कारखाने तथा अन्य प्रकार के कारखाने आसानी से खोले जा सकते हैं। मेरा निवेदन है कि मेरे इलाके का ख्याल रखा जाये तथा किसानों को शीघ्र से शीघ्र अधिक मात्रा में खाद की सप्लाई की जाये। हमारे क्षेत्र के किसानों में बड़ा असंतोष है, उन्होंने मुझ से कहा है कि यदि गवर्नमेंट उचित मात्रा में खाद नहीं देगी तो अगले वर्ष पूरी मात्रा में हम खाद्यान्न का उत्पादन नहीं करेंगे।

SHRI K. S. CHAVDA (Patna): Sir, the movement of goods and passenger traffic on the railways has been seriously affected by the public agitation for the transfer of Sholapur Division from South Central to the Central Railway. The Minister should make a statement outlining the steps he is taking to end the agitation.

UP is now under President's rule. Today it is reported in the press that a Harijan girl was raped by a Sub-Inspector in Ayodhya. The Home Minister should make a statement about it.

SHRI RAMAVATAR SHASTRI (Patna): It is a religious place.

SHRI K. S. CHAVDA: Yes; it is the birth-place of Shri Rama. The Minister should make a statement on it.

SHRI P. M. MEHTA (Bhavnagar): Sir, I want to point out...

MR. SPEAKER: He should have given notice.

SHRI P. M. MEHTA: I thought it was decided that questions under rule 377 will not be taken up today. That is why I did not give notice.

I want to draw the attention of the House to the charge of corruption which has been made against the Agro-Industrial Corporation of Gujarat in the matter of purchases of essential commodities like oil and groundnut. The Agro-Industrial Corporation purchases tonnes of groundnut without taking into consideration the position of the market and the quality of the product. It purchased inferior quality groundnut and paid the price for the better quality. It was purchased at a time of scarcity which resulted in boosting the prices further up and the consumers were compelled to pay higher prices for edible oils in Gujarat and other places. The displaced Minister of Food and Supplies and one MLA are involved in unfair practices in this corrupt deal. As a result the Agro-Industrial Corporation of Gujarat will get a deficit of Rs. 1½ crores. I, therefore, demand that Government should immediately order a CBI inquiry into the affairs of this Corporation.

MR. SPEAKER: I do not know how this is relevant in this forum. Every conceivable subject is being brought here.

श्री मधु लिख्ये (वांका) : अध्यक्ष महोदय, मैंने भी नोटिस दिया है पांच सवालियों के बारे में सभी को इजाजत दी आपने, क्या मुझे ही एलाऊ नहीं करेंगे ?

अध्यक्ष महोदय : किस बात की नोटिस ?

श्री मधु लिख्ये : पांच आइटम्स के बारे में नोटिस दी थी, नाम कैसे कट गया ?

अध्यक्ष महोदय : मेरे पास तो नहीं है। पहले जो था उसके लिये दे दिया।

श्री भवु सिन्हा : वह तो त्रिबिलेज में चला गया ।

अध्यक्ष महोदय : आप कुछ बात करके आये, सेक्रेटरी ने बताया 377 में उठाना चाहते हैं ।

श्री सवु सिन्हा : वह तो त्रिबिलेज का ही मामला है । उसमें खुलासा मांगने का भी आपने निर्णय किया है । लेकिन यह मामला डिस्कल भसग है । 377 का उससे क्या मतलब है । आप पांच मुद्दों को नहीं तो दो की ही इजाजत कीजिए ।

अध्यक्ष महोदय : अग्ला बी मिनट में आप खत्म कीजिये ।

श्री भवु सिन्हा : अध्यक्ष महोदय, मेरे सत्यक मित्र ने स्टेट बैंक ऑफ इंडिया के चेयरमैन की बात उठाई । सार्वजनिक संस्थाओं की क्या हुआ है, मेरी समझ में नहीं आता है । माहक इन्वोरेन्स कार्पोरेशन के बारे में भी श्री विन्सेनाथन जी ने एक बात का उल्लेख किया । सवर बाजार में एक हजार एक एल० आई० सी० की भी जगह भी जिसका बीकार में दाम धाज तकरीबन तीन हजार रुपए पर स्थायर यार्ड है वह 400 इ० स्थायर यार्ड में बेच दी गई है शक्तिशाली लोगों के आर्गेनाइजेशन को जिससे 26 लाख का नुकसान पालिसी होल्डर्स का भीर पब्लिक का हुआ है । एल० आई० सी० के चेयरमैन इस तरह के काम करते चले जा रहे हैं । उन्होंने जीवन प्राणा नाम की बम्बई की जो कोआपरेटिव सोसायटी है उसमें 25 हजार रुपए का इन्स्टालमेंट देकर एल० आई० सी० के कर्ज से एक फ्लॉट लिया और उसे वेस्ट अर्मेन कासुलेट को चार हजार माहवार पर दिया । उन्होंने म्युनिसिपैलिटी के टैक्सेज नहीं दिये हैं । इतना जब किराया मिल रहा था तो उनकी एल० आई० सी० को इन्स्टालमेंट भी ज्यादा देना चाहिये लेकिन वह भी नहीं दिया । एल० आई० सी० के निधियों का स्वयं

उसके चेयरमैन उत्सर्जन कर रहे हैं । बम्बई म्युनिसिपल कार्पोरेशन के निधियों का भी उत्सर्जन कर रहे हैं । वहाँ दिल्ली में सवर बाजार की जमीन के सम्बन्ध में भी उन्होंने फाड़ किया है ।

दूसरी बात में वह जानना चाहता है क्या दिल्ली के मोतिया खान में गरीब बच्चों को सड़ो हुई डबलरोटी, फंस लगी हुई डबलरोटी देने का काम दिल्ली की सरकार द्वारा किया जा रहा है ? और क्या महाराष्ट्र के जो डॉक्टर हैं उनकी हड़ताल के समर्थन में दिल्ली में भी हड़ताल होने वाली है ? तो यह धाज कैल रही है । आज धाखिरी दिन है, योजना मंत्री से मैं प्रार्थना करता हूँ कि दिल्ली में इस तरह की सड़ो हुई डबलरोटी बच्चों को न दी जाय, केवल इसलिये कि वह गरीब हैं, पिछड़े वर्ग के हैं । साथ ही साथ डॉक्टरों की हड़ताल के बारे में भी वे कुछ कहें तथा एल० आई० सी० फंड के बारे में भी पूरी जांच होनी चाहिये । यह मेरी मांग है ।

SOME HON. MEMBERS rose—

SHRI R. K. SINHA (Faizabad): No discussion on the Plan is being allowed. During the last session, we waited for a deputation on you. It was told that three days will be allotted for the Plan. It is a shame on the Opposition, it is a shame on this House that we are not allowing enough time for discussing the Plan. (Interruptions)

MR. SPEAKER: I could not follow you. What were you telling me?

SHRI R. K. SINHA: The Members should be brief in their speeches. These self-advertising M.P.s must know what exactly to talk.

श्री रामाबाजार कास्ती : यह पब्लिक से संबंधित है । हम आप से सहमत हैं कि बहुत होनी चाहिये ।

अध्यक्ष महोदय : वह ठीक कह रहे हैं ।

श्री शिव शंकर प्रसाद यादव (बगरिया) : अध्यक्ष महोदय, 24 सत्रस को जवाहरलाल नेहरूजी के एक प्रोफेसर ने पासपोर्ट के लिये हिन्दी में आवेदन पत्र दिया था जो यह कह कर लौटा दिया गया कि यह हिन्दी में है, जब तक अंग्रेजी में प्रार्थना-पत्र नहीं देंगे तब तक पासपोर्ट नहीं मिलेगा।

श्री अशु लिखरे : बहुत जर्म की बात है, माननीय योजना मंत्री सुन भी नहीं रहे हैं, और फिर कहते हैं, I am being ignored!

श्री शिव शंकर प्रसाद यादव : इस सम्बन्ध में मैंने यह एक अल्पसूचित प्रश्न भी दिया था। मंत्री महोदय इस बात को स्पष्ट करें कि जब देश आजाद है और हिन्दी राष्ट्रभाषा है तो हिन्दी के प्रति ऐसा उपेक्षा का भाव देश के लिये लज्जा की बात है। यद्यपि और भी इस किस्म का जवाब शेष था रहा है, और इस सम्बन्ध में मैंने आप को आवेदन पत्र दिया था तथा आप ने आश्वासन दिया था कि इस को मिनिस्टर के पास भेजें।

अध्यक्ष महोदय : मेरे आश्वासन पर आप ने विश्वास नहीं किया और आप हाउस में कह रहे हैं। मैं आप को भेज दूंगा।

12.38 hrs.

MOTION RE. APPROACH TO THE FIFTH PLAN—Contd.

अध्यक्ष महोदय : प्लान डिस्कशन के बारे में 15 घंटे रखे थे, उनमें से 4 घंटे 40 मिनट लग चुके हैं और 10 घंटे 20 मिनट बाकी है।

SHRI K. P. UNNIKRISHNAN (Badagata): The House must be allowed to continue the discussion on the Plan in the next Session.

MR. SPEAKER: It is a very good suggestion. I was very happy when he had fixed three days for this. I thought

that the discussion would be finished. But the poor Plan has receded in the background; many other things came up. If you could put it in the background for three days, you can also put it to the next Session.

SHRI G. VISWANATHAN (Wandi-wash): Next Session the Draft will come. How can we discuss the 'Approach'?

MR. SPEAKER: That is why we had fixed three days. But you were all not much interested in the discussion of the 'Approach'.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHURAMIAH). We shall continue today as much as we can and whatever is left over—and there will be plenty of members left over—we shall continue in the next Session.

MR. SPEAKER: All I can say is that you take as much time as is available today and the rest of the time will be taken in the next Session.

SHRI SEZHIYAN (Kumbakonam): The discussion on Plan is always taken up at the rag end of the Session and then it is postponed to the next Session. It has happened twice—this happened last time also.

MR. SPEAKER: These three days were purely meant for the Plan; we had fixed the time for this, but some other things were coming up.

श्री अशु लिखरे : अध्यक्ष महोदय, मेरा एक सुझाव है। ऐसा किया जाय कि इस बहस में दो सत्रियों में से एक मंत्री कुछ कहें और ज्यादा विरोधी दल के लोगों का मुना जाय। एक मंत्री का जवाब जरूर माये और अगले सत्र में जो वहम होंगी उस का जवाब माननीय दुर्गा प्रसाद धर जी दें।

अध्यक्ष महोदय : हर बात को अगले में नहीं डालते हैं।